

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 228 OF 2017 &  
IA NO. 328 OF 2017**

**Dated: 19<sup>th</sup> December, 2017**

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

**Kamachi Industries Ltd.**

**.... Appellant(s)**

**Vs.**

**Tamil Nadu Generation & Distribution Co. Ltd. & Anr.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan  
Ms. Rhea Luthra  
Ms. Neha Garg  
Ms. Ashwin Ramanathan

Counsel for the Respondent(s) : Mr. S. Vallinayagam for R-1  
Mr. Sethuramalingam for R-2

**ORDER**

Learned counsel for respondent No.1 seeks four weeks more time to file reply. He may take steps to file the same on or before 17.01.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on **01.03.2018.**

**(Justice N. K. Patil)  
Judicial Member**

**(I.J. Kapoor)  
Technical Member**